



PUBLISHED BY AUTHORITY

No. 43

CUTTACK, FRIDAY, NOVEMBER 2, 1945

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT  
NOTIFICATION

The 25th October 1945

No. 5300-A.—The following notification, issued by the Government of India, in the Legislative Department is republished for general information.

H. LAL

Deputy Secretary to Government

New Delhi, 6th October 1945

No. F.7—IV/45-C.&G.—In exercise of the powers conferred by rule 15 of the Legislative Assembly Electoral Rules, the Governor-General in Council is pleased to direct that the following further amendment shall be made in the Legislative Assembly (Madras) Electoral Regulations published with the notification of the Government of India in the Legislative Department, No. F.26—I/A., dated the 8th February, 1926, namely:—

In the Schedule to the Regulations for the conduct of elections for the constituencies of the Legislative Assembly in the province of Madras under the heading "Indian Commerce" for the entry in the third column relating to the Madras constituency the following entry shall be substituted, namely,—

"Personal Assistant to the Collector of Madras"

G. H. SPENCE

Secretary to the Govt. of India

LAWS DEPARTMENT  
NOTIFICATIONS

The 24th October 1945

No. 5248-L.R.—The following Ordinances, promulgated by the Governor-General, are hereby republished for general information.

By order of the Governor

R. L. NARASINHAM

Secretary to Government

New Delhi, 18th September 1945

ORDINANCE No. XXXVI OF 1945

AN

ORDINANCE

to amend the *Armed Forces (Special Powers) Ordinance, 1942*

WHEREAS an emergency has arisen which makes it necessary to amend the *Armed Forces (Special Powers) Ordinance, 1942 (XLI of 1942)*, for the purpose hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. **Short title and commencement**—(1) This Ordinance may be called the *Armed Forces (Special Powers) Amendment Ordinance, 1945*.

(2) It shall come into force at once

2. **Substitution of new section for section 3, Ordinance XLI of 1942**—For section 3 of the *Armed Forces (Special Powers) Ordinance, 1942*, the following section shall be substituted, namely:—

"Arrested persons to be made over to appropriate authority—Any person arrested and taken into custody under this Ordinance shall, as soon as practicable, be made over, together with a report of the circumstances occasioning the arrest, to the officer in charge of the nearest police station, or where the said person is a person subject to military law, to the appropriate military officer."

WAVELL

Viceroy and Governor-General

New Delhi, 29th September 1945

ORDINANCE No. XXXVII OF 1945

AN

ORDINANCE

to amend the *Indian Army Act, 1911*

WHEREAS an emergency has arisen which makes it necessary further to amend the *Indian Army Act, 1911 (VIII of 1911)*, for the purposes hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. **Short title and commencement**—(1) This Ordinance may be called the *Indian Army (Amendment) Ordinance 1945*.

(2) Section 5 shall be deemed to have come into force on the 1st day of July 1944, and the other provisions of this Ordinance shall be deemed to have come into force on the 1st day of November 1943.

2. **Amendment of section 50, Act VIII of 1911**—In subsection (2) of section 50 of the *Indian Army Act, 1911* (hereinafter referred to as the said Act), after clause (d) the following clause shall be inserted, namely:—

"(dd) all pay and allowances for every day between his being recovered from the enemy and his dismissal from the service in consequence of his conduct when being taken by, or whilst in the hands of, the enemy;"

3. **Insertion of new section 51A in Act VIII of 1911**—After section 51 of the said Act the following section shall be inserted, namely:—

"51A. *Power to withhold pay and allowances pending inquiry into conduct as prisoner of war*—Where the conduct of any person subject to this Act when being taken by, or whilst in the hands of, the enemy, is to be inquired into under this Act or any other law, the Commander-in-Chief in India or any officer authorised by him in this behalf may order that the whole or any part of the pay and allowances of such person shall be withheld pending the result of such inquiry."

4. **Amendment of section 52A, Act VIII of 1911**—To section 52A of the said Act the following sub-section shall be added, namely:—

"(3) For the purposes of this section, a person shall be deemed to continue to be a prisoner of war until the conclusion of any inquiry into his conduct such as is referred to in section 51A, and if he is dismissed the service in consequence of such conduct, until the date of such dismissal."

5. **Amendment of section 52B, Act VIII of 1911**—To section 52B of the said Act the following sub-section shall be added, namely:—

"(3) For the purposes of this section, a person shall be deemed to continue to be a prisoner of war until the conclusion of any inquiry into his conduct such as is referred to in section 51A, and if he is dismissed the service in consequence of such conduct, until the date of such dismissal."

WAVELL

Viceroy and Governor-General



The 31st October 1945

No. 5347-L.R.—The following Ordinances promulgated by the Governor-General, are hereby republished for general information.

By order of the Governor  
R. L. NARASINHAM  
Secretary to Government

New Delhi, 6th October 1945

ORDINANCE No. XXXVIII of 1945

AN  
ORDINANCE

further to amend the National Service (European British subjects) Act, 1940

WHEREAS an emergency has arisen which makes it necessary further to amend the National Service (European British Subjects) Act, 1940 (XVIII of 1940), for the purposes hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the National Service (European British Subjects) Amendment Ordinance, 1945.

(2) It shall come into force at once.

2. Amendment of section 2, Act XVIII of 1940—In section 2 of the National Service (European British Subjects) Act, 1940 (hereinafter referred to as the said Act), for clause (a) the following clause shall be substituted, namely:—

(a) "competent authority" means, with reference to any person liable under this Act to be called up for national service, the General Officer Commanding-in-Chief, Army or Command, within whose area of command that person is for the time being resident, or any officer not below the rank of Brigadier subordinate to the said General Officer whom he may authorise to exercise his functions as competent authority in respect of any area in his area of command:

Provided that for the purposes of this clause, the area of command of the General Officer Commanding-in-Chief, Eastern Command, shall be deemed to include in addition to his actual area of command all that part of India lying to the east thereof and extending to the eastern frontier of India.

3. Substitution of new section for section 11, Act XVIII of 1940—For section 11 of the said Act, the following section shall be substituted, namely:—

"11. Notices—(1) Any notice to be served on any person for the purposes of this Act may be sent by post addressed to that person at his last known address.

(2) No notice purporting to have been issued under this Act shall be deemed to be, or at any time to have been, invalid for any purpose on the ground only that the authority issuing it had not jurisdiction or command over that in which the person to whom the notice was directed was for the time being resident."

WAVELL

Viceroy and Governor-General

New Delhi, 20th October 1945

ORDINANCE No. XXXIX of 1945

AN  
ORDINANCE

to make provision in connection with war conditions with respect to bills of exchange payable outside British India

WHEREAS an emergency has arisen which renders it necessary to make provision in connection with war conditions with respect to bills of exchange payable outside British India ;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title, extent, commencement and duration—(1) This Ordinance may be called the Bills of Exchange Ordinance, 1945.

(2) It extends to the whole of British India.

(3) It shall come into force at once, and shall remain in force up to the 31st day of December 1946.

2. Provision for bills lost owing to war conditions—Where in any suit or other proceeding founded upon a bill of exchange payable outside British India, and instituted or commenced at any time before the expiration of this Ordinance, there is reason to believe that the bill has been

lost, and that the loss can reasonably be presumed to be due, either directly or indirectly, to war conditions, the Court may allow proof of the bill to be given by means of a copy thereof certified by a notary public or by means of such other evidence as the Court thinks reasonable under the circumstances, and may pass a decree thereon notwithstanding any rule of law of the place where the bill is made payable:

Provided that such indemnity shall be given against the claims of other persons as the Court may require.

WAVELL

Viceroy and Governor-General

COMMERCE AND LABOUR DEPARTMENT  
NOTIFICATION

The 26th October 1945

No. 5288-Com.—The following notification issued by the Government of Bihar in the Revenue Department is republished for general information.

By order of the Governor  
R. L. NARASINHAM  
Secretary to Government

The 25th September 1945

No. 883-VIE-66/45-R.T.—In exercise of the powers conferred upon him by sections 6 and 9 of the Indian Christian Marriage Act, 1872 (Act XV of 1872), the Governor of Bihar is pleased to revoke the authority granted to Reverend Edwin Richard Lazarus of the Baptist Missionary Society in notification No. 3616-VIE-33-R., dated the 8th April 1933, to solemnize marriages between persons one or both of whom is a Christian or are Christians and to grant certificates of marriages between persons who are native Christians, in so far as it applied to the territories under the administrative control of the Government of Bihar.

By order of the Governor of Bihar  
S. M. AMIR  
Secretary

DEPARTMENT OF SUPPLY AND TRANSPORT  
NOTIFICATIONS

The 31st October 1945

No. 26625-S.T.—The following notification issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 6th October 1945

No. 90-M(166)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, and in supersession of the Brass Utensils (Control) Order, 1944, the Central Government is pleased to make the following Order and to direct with reference to sub-rule (1) of rule 119 of the said Rules, that notice of this order shall be given by publication of the same in the Official Gazettes of the Government of India and of the Provincial Governments and a summary of its provisions given in the form of a press note.

1. (1) This Order may be called the Brass and Copper (Control) Order, 1945.

(2) It extends to the whole of British India

(3) It shall come into force at once

2. In this Order, unless there is anything repugnant in the subject or context,—

(a) "dealer" means any person carrying on the business of selling brass and copper in sheets, scrap or semi-manufactured form or utensils whether wholesale or retail, and whether or not in conjunction with any other business ;

(b) "manufacturer" means any person carrying on the business of manufacturing brass and copper utensils or any other article made of brass and copper ;

(c) "Schedule" means a Schedule appended to this Order.

3. (a) No dealer shall sell brass and copper scrap ingots and sheets at prices exceeding those specified below:—

(a) Brass and Copper Scrap (Light) Rs. 6 per cwt.

(b) Brass and Copper Scrap (Heavy) Rs. 66 per cwt.

(c) Brass or Copper ingots .. Rs. 73 per cwt.

(d) Brass or Copper sheets .. Rs. 105 per cwt.

(e) Imported cold-rolled brass sheets Landed cost plus 5 per cent.

4. (a) No dealer shall sell hand-made brass or copper utensils at a price higher than that shown in Schedule II for the various categories.



(b) No dealer shall sell any hand-made brass or copper utensils on which the price as determined according to the various categories and the manufacturer's distinguishing mark is not stamped on them:

Provided that in the case of brass and copper utensils which are tinned one anna per lb. shall be charged and in the case of copper utensils which are tinned on both sides according to usual practice two annas per lb. shall be charged in addition.

And provided that the ceiling prices referred to above shall not be applicable to brass and copper utensils with art work and E.P.N.S. which involve extra cost to the manufacturers.

(c) No dealer shall sell any machine-made brass or copper utensils at a price higher than the maximum retail price of utensils as determined by the provisions of Schedule I.

(d) Every dealer shall supply a Memo. for any sale in excess of Rs. 10 and for sale below Rs. 10 if demanded by the purchaser.

(e) Any hand-made brass utensil manufactured at Moradabad with Moradabad *kalai* both inside and outside can be charged at Re. 0-7-0 per lb. above the rates permitted by this Order.

5. Every dealer shall prominently display in his shop a printed copy of the Schedule, and shall whenever required by a customer allow him to examine it.

6. No machine-made utensil of which the price as determined above is not stamped with the price and the brand of the manufacturer shall be sold.

7. Dealers in brass and copper utensils both hand-made and machine-made whose place of business is situated in the undermentioned hill stations where extra transport costs have to be incurred in the transport from the nearest rail head to the place where the dealers' shops are situated, may charge the actual transport charges between the rail head and the destination (to be determined and fixed by the District Magistrate of the district concerned) or 5 per cent of the maximum retail prices specified in Schedules I and II, whichever is less, provided that the extra charge is separately noted in the cash memo. given to the purchaser, provided further that the extra charge shall not be admissible in the case of dealers whose shops are located within a distance of less than 10 miles from the nearest rail head.

	Assam	N.-W. F. P.
	Garohills	Malakand
	Lusahi Hills	Nathiagali
	Naga Hills	Parachinar
		Razmak
	Baluchistan	Wana
	Barkhan	Punjab
	Dudi	Dalhousie
	Loralai	Kasauli
	Sinjawi	Murree
	Zairat	Simla (District)
	Bengal	U.P.
	Kalimpong	Almora
	Bombay	Bhowali
	Mahabaleswar	Chakrata
	Panchgani	Garhwal
		Landsdowne
	Madras	Mussoorie
		Nainital
		Pauri
	Nilgi-is	Ranikhet
	Yercaud	

8. No manufacturer to whom brass or copper sheets are released by the Central Government—

(i) shall manufacture from such sheets any articles other than utensils of the description specified in Schedules I & II.

(ii) shall manufacture from such sheets any utensils specified in Schedule I which are not of 21 oz. gauge.

9. Every manufacturer of machine-made utensils to whom brass or copper sheets are released by the Central Government—

(i) shall submit to the Secretary to the Government of India in the Department of Industries and Civil Supplies a true monthly return in the form shown in Schedule III so as to reach him not later than the 10th of each month;

(ii) shall comply with the directions of the Central Government or of any officer authorised by the Central Government in this behalf—

(a) as to any markings to be made on the utensils, manufactured from such sheets; and

(b) as to the distribution of such utensils among dealers.

10. No manufacturer shall sell brass or copper semi-manufactures or any other articles of brass or copper not specified in this Order or in the Schedules appended thereto at a price exceeding the price of brass or copper scrap, ingots or sheets as given in clause 3 plus a reasonable cost of manufacture plus a profit margin not exceeding 10 per cent.

11. No manufacturer of hand-made or machine-made brass utensils shall sell any utensils to the dealer otherwise than on a "f.o.r. destination" basis or at a "f.o.r. destination" price which exceeds 90 per cent of the maximum retail price of the utensils as determined by the provisions of Schedules I and II.

12. If there is any doubt as regards the category to which a particular utensil belongs, the question shall be decided by an officer specially empowered by the Provincial Government whose decision shall be final.

13. Any officer authorised by the Central Government in this behalf may, with a view to securing compliance with this Order,—

(a) require any manufacturer or dealer to give any information in his possession with respect to his business,

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any manufacturer or dealer;

(c) enter and search, or authorise any person to enter and search any premises, and seize or authorise any person to seize, any articles in respect of which he has reason to believe that a contravention of this Order has been or is likely to be committed.

14. The Central Government may, by general or special order, exempt any person or class of persons from all or any of the provisions of this Order.

15. Any Court trying a contravention of this Order may without prejudice to any sentence which it may pass, direct that any brass or copper sheets or utensils in respect of which the Court is satisfied that the Order has been contravened shall be forfeited to His Majesty.

SCHEDULE I  
(Prices of machine made utensils)

Description of utensils	Maximum retail price per lb.	
	1	2
	Rs.	As.
1. Batis and Punjabi Batis 3" to 4½"	..	1 13
2. Batis and Punjabi Batis 5" to 9¼"	..	1 10
*3. Balti Akhand .. ..	..	2 0
4. Balti Milk .. ..	..	2 0
5. Basin 5" to 9" .. ..	..	1 13
6. Basin 10" to 24" .. ..	..	1 10
7. Bombay plates .. ..	..	1 13
8. Plates and Chhibas .. ..	..	1 13
9. Chowmukha .. ..	..	1 13
10. Dabba, up to 8" .. ..	..	1 13
11. Dabba larger size .. ..	..	1 10
12. Dabba handled above 8" .. ..	..	1 13
13. Dabba handled smaller .. ..	..	2 0
14. Dabba Deep .. ..	..	1 13
15. Dabba Deep Handled .. ..	..	2 0
16. Dabba Masala .. ..	..	2 0
*17. Fulpatra cut or beaded .. ..	..	1 10
*18. Tumbler .. ..	..	2 0
19. Halwai .. ..	..	2 0
20. Handi .. ..	..	2 0
21. Khumchas and Thallis 5 to 8 including Bengali Bogi, and Marwari Thallis and Rajagaris.	..	1 13
22. Khumchas and Thallis larger including Bengali Bogi and Marwari Thallis and Rajagaris.	..	1 10
23. Kettles .. ..	..	2 0
*24. Lotah .. ..	..	2 0
25. Mug .. ..	..	1 13
26. Milk cans .. ..	..	2 0
27. Milk pots .. ..	..	2 0
28. Maglai Kotorah .. ..	..	1 13
29. Saucepan .. ..	..	1 13
30. Tats 7" to 8" .. ..	..	1 13
31. Tats larger .. ..	..	1 10
32. Tiffin carriers .. ..	..	1 13
33. Tote up to 8" .. ..	..	1 13
34. Tote 9" to 18" .. ..	..	1 10
35. Tote 19" and larger .. ..	..	1 13
36. Karai .. ..	..	1 13



1	2	
	Rs.	a.
*37. Saucers .. .. .	1	10
*38. Chalani .. .. .	1	13
*39. Trays Tea—Oval and square .. .. .	1	13
40. Chhalanas .. .. .	1	13
*41. Sini .. .. .	1	10
42. Fry pan .. .. .	1	13
<i>Articles for Madras manufacturers only</i>		
1. Chintamani Dabba .. .. .	2	0
*2. Coffee filters—All patterns .. .. .	2	0
3. Eddli Panai .. .. .	2	0
4. Gamla .. .. .	1	13
5. Ghee Barni .. .. .	2	0
6. Jar Chinai .. .. .	2	0
7. Lagam Chatty .. .. .	1	13
8. Mysore Chatty small .. .. .	2	0
9. Mysore Chatty large .. .. .	1	13
10. Surti tope up to 7" .. .. .	2	0
11. Surti tope above 7" .. .. .	1	13
12. Mukku chatty .. .. .	1	13
13. Patchadi Kinnam .. .. .	1	13
*14. Coffee Dabara .. .. .	1	10
*15. Valavu Tumblers .. .. .	2	0

NOTE—1. All items not marked with an asterisk are usually tinned before sale; while those marked with an asterisk are usually not tinned; and the maximum retail prices are shown accordingly. Where an usually tinned item is sold untinned a deduction of 0-2-0 per lb. shall be made from the maximum retail price shown above and where an usually untinned item is sold tinned the maximum retail price shown above shall be increased by 0-2-0 per lb.

2. Brass and copper utensils not covered by the Schedule above shall be sold at a price not exceeding Rs. 2 per lb.

3. If the weight is measured in seers, the maximum retail price per seer shall be twice the maximum retail price per lb. plus one and a half annas.

4. The dealers in the Bengal Province may recover from the purchasers of brass and copper utensils the actual amount of sale tax levied by the Provincial Government in addition to the price of the utensils specified above.

#### SCHEDULE II

(Prices of hand-made utensils)

*Articles manufactured in Bombay area*

Category I for which the maximum retail price shall be Rs. 1-12-0 per lb.

1. Dabba	9. Bogenia
2. Handa	10. Copper Boiler
3. Gagar	11. Khon
4. Ghada	12. Lota Pechwala
5. Gund	13. Charani
6. Gunj	14. Barni
7. Butkule	15. Ghodi
8. Tamhakundi	

Category II for which the maximum retail price shall be Rs. 1-10-0 per lb.

1. Baldi	5. Khon
2. Kadai	6. Dukadia
3. Pavali	7. Dogacha
4. Patela Akhand & joint mathar.	

Category III for which the maximum retail price shall be Rs. 1-8-0 per lb.

1. Katharot	6. Chibba
2. Parat	7. Tat.
3. Tapeli	8. Ghantapali
4. Bochia	9. Kopari
5. Rajgadi	10. Kadakia

*Articles manufactured in Punjab area*

Category I for which the maximum retail price shall be Rs. 1-12-0 per lb.

1. Dhona	11. Chhanani
2. Kalsa	12. Hamam
3. Gangal	13. Matti
4. Lotha	14. Jugs
5. Bali	15. Samavar
6. Chalna	16. Doonga
7. Pitari	17. Sarfosh
8. Pandhan	18. Pathila up to 11"
9. Katordhan	19. Ganti
10. Gharva	

Category II for which the maximum retail price shall be Rs. 1-10-0 per lb.

1. Pathila Mathar	8. Ghara
2. Thali Charak (All sizes & Designs)	9. Deghbar
3. Ta-la	10. Tope jointed
4. Parat (25" and above)	11. Kundi
5. Dhakan	12. Valthoi (tokni)
6. Bati (up to 10")	13. Koti
7. Gagar	14. Kotora

Category III for which the maximum retail price shall be Rs. 1-8-0 per lb.

1. Parat Mathar (up to 24")	4. Karai Mathar
2. Thali Mathar	5. Thal Mathar
3. Bati Mathar (above 10")	

*Articles manufactured in Bengal area*

Category I for which the maximum retail price shall be Rs. 1-12-0 per lb.

1. Chilimchi	12. Padda Dish
2. Jung	13. Gash Batti
3. Ghara	14. Nimakdani
4. Thili	15. Malua Bogi
5. Pauli	16. Handi
6. Ramchandrapur Lota	17. Rekab
7. Puspa-Patra	18. Badhna
8. Mug	19. Ananda Kosa
9. Dabar	20. Maia Kosa
10. Dhaka	21. Kusi
11. Malua Rekab	22. Debi Ghat

Category II for which the maximum retail price shall be Rs. 1-10-0 per lb.

1. Gamla.	9. Thak Sara.
2. Balti.	10. Karai.
3. Dacca Handi.	11. Lagan.
4. Ansik Handi.	12. Tat.
5. Dekchi.	13. Kuri.
6. Bengal Handi.	14. Sada Kosa.
7. Tigel Handi.	15. Hom Kundu.
8. Kanchan Thali.	16. Hom Lid.

Category III for which the maximum retail price shall be Rs. 1-8-0 per lb.

1. Thali.	8. Sara
2. Kansa.	9. Batta
3. Parat.	10. Lid
4. Mirzapuri Thali.	11. Baleswari
5. Bogi.	12. Boli
6. Dagan.	13. Polish Thali
7. Bansbaria Rekab.	14. Saltbot

*Articles manufactured in South India*

Category I for which the maximum retail price shall be Rs. 1-12-0 per lb.

1. Chella Petty.	6. Nei Tavalai
2. Chilamechi.	7. Peepa
3. Coffee Filter.	8. Silvanam
4. Iddilipanai.	9. Tiffin Box Single
5. Neijadi.	10. Thondi

Category II for which the maximum retail price shall be Rs. 1-10-0 per lb.

1. Adukupatram.	11. Othai Thooku
2. Bogini Chetty.	12. Palika Thattu
3. Bucket.	13. Panai
4. Chombu.	14. Ravana Adukku
5. Degcha.	15. Saruva Chatty
6. Gangalam.	16. Tiruhu Kothu
7. Gundam.	17. Vana Chatty
8. Joduthavalai	18. Vennai Chatty
9. Kopparai.	19. Panchapateram
10. Kudan (Bindi).	

Category III for which the maximum retail price shall be Rs. 1-8-0 per lb.

1. Parath.	3. Sandya Plate
2. Sippal (Vadi Thatta).	

*Articles manufactured in Moradabad (U. P.)*

Category I for which the maximum retail price shall be Rs. 2-0-0 per lb.

1. Ugaldan Dugdugi	13. Pandan
2. Ugaldan Dandidar	14. Chokrha
3. Nagali Dugdugi	15. Raetodan
4. Nagali Gol Pendi	16. Gangasagar
5. Kalee all sizes	17. Aftaba
6. Farsbi	18. Tiffin Carrier with or without Lota.
7. Tashtari or Rakabi 4" to 10".	19. Tasla Kundedar with cover.
8. Thals 24" to 28"	20. Paya Palang
9. Plates all sizes	21. Balti Kitchen
10. Tray Sapat	22. Khasdan
11. Jugs	23. Lotas Gol Pendi
12. Silapchi	

Category II for which the maximum retail price shall be Rs. 1-12-0 per lb.

1. Glasses of all sizes	6. Kalsas
2. Lotahs	7. Thalis 11" to 20" with sapat or Khara kinara.
3. Badnas	8. Balti without cover
4. Katoras	
5. Kali Paedar	

Category III for which the maximum retail price shall be Re. 1-10-0 per lb.

- |                               |                  |
|-------------------------------|------------------|
| 1. Patli Mathar or Doali Hui. | 6. Karhai Mathar |
| 2. Batua Dhala Hua            | 7. Katora Mathar |
| 3. Goli Mathar                | 8. Taulas        |
| 4. Tasla Mathar               | 9. Tokni Mathar  |
| 5. Rancha Mathar              | 10. Parat Mathar |

NOTE—1. Brass and copper utensils not covered by the schedule above shall be sold at a price not exceeding Rs. 1-12-0 per lb. The ceiling price of such articles manufactured at Moradabad shall be Rs. 2 per lb.

2. If the weight is measured in seers, the maximum retail price per seer shall be twice the maximum retail price per lb. plus one and a half annas.

3. The dealers in the Bengal Province may recover from the purchasers of Brass Copper utensils the actual amount of sales tax levied by the Provincial Government in addition to the price of the utensils specified above.

### SCHEDULE III

Return for the month of 194

Name of the manufacturer

Full address

I/We declare that the following is a true statement of the quantity of brass sheets held, acquired and used by me/us during the month of 194

- | Particulars  | Quantity of brass sheets<br>Tons |
|--|----------------------------------|
| 1. Stock in hand at the end of the preceding month.  |                                  |
| 2. Quantity acquired during the month.   |                                  |
| 3. Total of items 1 and 2  |                                  |
| 4. Disposal during the month   |                                  |
| (1) Sales of utensils during the month.  |                                  |
| (2) Loss of 5 per cent on metal used to produce the article sold.                                    |                                  |
| 5. Quantity in stock at the end of the month (quantity against item 3 less quantity against item 4.) |                                  |
| 6. Summary   |                                  |
| (a) Total quantity allotted up to and inclusive of the month.  |                                  |
| (b) Total quantity acquired up to and inclusive of the month :                                       |                                  |
| (c) Total quantity consumed up to and inclusive of the month.  |                                  |

Dated

194

Signature of the Manufacturer

J. D. KAPADIA

Dy. Secy. to the Govt. of India

The 25th October 1945

No. 2302-T.—The following notifications issued by the Government of India, in the Department of War Transport, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 27th September 1945

No. 52-LPC(18)/45—In pursuance of sub-clause (1)(b) of clause 4 of the Motor Vehicle Spare Parts Control

Order, 1944, and in supersession of all previous order on the subject, the Central Government is pleased to specify for the purposes of the said clause the maximum retail sale prices of spare parts manufactured by (1) 'Cole Hersee & Co., U. S. A.', (2) 'Budd Wheel Company, U. S. A.' and (3) 'Do-Ray Lamp Co., Inc., U. S. A.', as detailed in the schedule annexed hereto.

2. These prices shall take effect from 18th October 1945.

### SCHEDULE

Serial No.	Part No.	Description	Make of vehicle for which suitable	Year Model	Maximum retail sale price
1	2	3	4	5	6
					Rs. a. p.
1	5001	A. Cole-Hersee & Co., U. S. A.— Electric switch .. ..	All	All	1 0 0
2	5005	" " .. ..	"	"	1 7 0
3	5517	" " .. ..	"	"	0 13 0
4	5518	" " .. ..	"	"	0 13 0
		B. Budd Wheel Company U. S. A.—			
1	32839	Side lock ring 20" x 6" .. ..	Chevrolet	1936-40	12 2 0
2	34909-DI	Wheel with side ring 20" x 6" .. ..	Ford	1934-37	48 13 0
3	35260-DI	" " " " 20" x 6" .. ..	Dodge, Fargo and Ford Trk.	1937-41	46 14 0
4	35820-DI	" " " " 20" x 5" .. ..	Chevrolet	1938-40	48 13 0
5	38250-DI	" " " " 20" x 6" .. ..	"	1937-41	46 14 0
6	38290-DI	" " " " 20" x 5" .. ..	"	1936-40	48 13 0
7	38310-DI	" " " " 20" x 5" .. ..	"	1936-40	48 13 0
8	38620-DI	" " " " 20" x 7" .. ..	Chevrolet Truck	1937-43	69 10 0
		C. Do-Ray Lamp Co., Inc. U. S. A.—			
1	912	Tail lamp glass .. ..	Chevrolet	1941	0 13 0

New Delhi, 27th September 1945

No. 52-LPC(1)/45-Batteries—In exercise of the powers conferred by paragraph (a) of sub-clause 2 of clause 4 of the Motor Vehicle Spare Parts Control Order, 1944, and in supersession of all previous orders on the subject, the Central Government is pleased to specify for the purposes of the said clause the maximum retail sale prices of locally manufactured or rebuilt batteries as follows :—

Batteries manufactured or rebuilt in India with used containers (all makes)

Voltage	No. of plates	Maximum retail sale price
6	9	Rs. a. p. 57 12 0
12	7	84 8 0
12	11	107 0 0

2. These prices shall take effect from 18th October 1945

D. R. RUTNAM

Joint Secy. to the Govt. of India



The 29th October 1945

No. 2340-T.—The following notification, issued by the Government of India in the War Transport Department, is republished for general information.

By order of the Governor  
S. V. SOHONI

Deputy Secretary to Government

New Delhi, 6th October 1945

No. 16-LV(17)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules,

the Central Government is pleased to direct that the following further amendment shall be made in the disposal of Used Government Motor Vehicles Control Order, 1944, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the amendment shall be given by publication of the same in the official Gazettes of the Government of India and of the Provincial Governments:—

For the Schedule annexed to the said Order, the following Schedule shall be substituted, namely:—

“ THE SCHEDULE  
(See clause 4)

Scheduled sale price of transport motor vehicles

Makes	Wheel base in trucks	Tyre equipment	Scheduled sale price				
			1943	1942	1941	1940	1939 and earlier models
Ford and Chevrolet	114-115	700 × 15 standard	..	3965	3370	2865	2580
..	122-123	Ditto	..	4055	3445	2930	2640
..	122-123	700 × 17 standard	..	4125	3505	2980	2685
..	134-135	600 × 20/6 ply standard	..	4195	3565	3030	2735
..	158-160	600 × 20/6 ply standard single rear	..	4245	3610	3070	2765
..	158-160	32 × 6/10 ply standard dual rear heavy duty	5195	4415	3755	3190	2875
Bedford, Commer, Dodge, Fargo, Stude-baker.	150-165	..	5195	4415	3755	3190	2875

NOTE (i)—If a vehicle is of a wheel base or of manufacture not included in the above schedule, the scheduled price thereof shall be such as may be fixed by the order of the Provincial Motor Transport Controller; provided that any person aggrieved by such order may within 30 days from the date it is communicated to him, appeal to such officer or authority as may be appointed by the Central Government in this behalf, and the decision of that officer or authority, and subject only to such decision the order of the Provincial Motor Transport Controller, shall be final.

(ii) In the case of transport vehicles of miscellaneous makes disposed of by the Directorate General of Disposals by auction the scheduled price will be that for transport vehicles disposed of individually of roughly equivalent wheel base.

(iii) For the purpose of the application of the above formula, the model year should be taken as the year in which the vehicle was first taken into service”.

D. R. RUTNAM  
Joint Secy. to Govt. of India